

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 634 of 2020

IN THE MATTER OF:

RNY Healthcare Services Pvt. Ltd.

...Appellant

Versus

Bourn Hall International India Pvt. Ltd. & Anr.

...Respondents

Present:-

**For Appellant: Mr. Parmandand Yadav, Ms. Preeti Kashyap and
Mr. Ankit Sharma, Advocates.**

For Respondent: Mr. Gautam Singh, Advocate for R- 1 & 2.

ORDER
(Virtual Mode)

02.11.2020 Mr. Gautam Singh, Advocate submits that he is appearing for Respondent No. 2, IRP and the Corporate Debtor- 'Bourn Hall International India Pvt. Ltd.'. The IRP wants to file status report on behalf of the Corporate Debtor and the same may be filed within a week.

List the Appeal 'For Admission (After Notice)' hearing on **23rd November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)